

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**C.P. No.60/96/2018
M.A. No.60/965/2018
O.A. No.60/730/2017**

Date of decision: 22.10.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**

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1. Jasbir Singh, age 54 years, son of Late Sh. Gurbachan Singh, working as Driver O/o Executive Engineer, Public Health Division No.7, Sector-11, Chandigarh, resident of #411/1, Phase-VI, Mohali-160055.
2. Parkash Chander, age 53 years, son of Late Sh. Harsh Pati, working as Driver O/o Sub Divisional Engineer Officer, Electricity Operation Sub Division No.3, Sector-18/A, Chandigarh, resident of #25, Village Khuda Lahora, Chandigarh-160014.

Group-'C'

**... PETITIONERS
VERSUS**

1. Sh. Mukesh Anand, Chief Engineer, Union Territory, Chandigarh Administration, Engineering Department, U.T. Civil Secretariat, Sector-9, Chandigarh-160009.
2. Sh. Rajinder Singh Ahluwalia, Superintending Engineer, Project Public Health Circle, Chandigarh Administration, U.T. Civil Secretariat, Sector-9, Chandigarh-160009..
3. Sh. M.P. Singh, Superintending Engineer, Electricity Operation Circle, Chandigarh Administration, U.T. Civil Secretariat, Sector-9, Chandigarh-160009.
4. Sh. Krishan Kumar Gupta, Executive Engineer Project, Public Health Division No.7, Chandigarh Administration, Sector-11, Chandigarh-160011.
5. Sh. Bhagat Singh, Senior Accounts Officer, O/o Principal Accountant General (A&E), Punjab & UT, Sector-17, Chandigarh-160017.

... RESPONDENTS

PRESENT: Sh. Barjesh Mittal, counsel for the petitioners.
Ms. Sumati Jund vice Sh. Rajesh Punj, counsel for respondents no.2 to 4.
Sh. I.S. Sidhu, counsel for respondent no.5.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/965/2018 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed.
2. Ms. Sumati Jund appearing on behalf of respondents no.2 to 4 produced copies of letters dated 10.08.2018 and 02.07.2018, relating to release of benefits to the petitioners. Based thereupon, she submitted that respondents have issued GPF number to the petitioners, therefore, this petition may be disposed of as having been satisfied, which is not objected by counsel for the petitioners.
3. Accordingly, the C.P. is closed as having been satisfied. Notices issued to the respondents are discharged.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 22.10.2018.

Place: Chandigarh.

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